

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 9**  
**TA (Co. Act)- 11(PB)/2024**

**IN THE MATTER OF:**

Being sure life Science Private Limited  
v.  
Shreeji Pharmadeal Private Limited

.... Petitioner/Applicant

.... Respondent

**Order under Rule 16(d) NCLT , 2016**

**Order delivered on 12.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Petitioner : Not maked  
For the Respondent :

**ORDER**

Affidavit of service is not filed. Ld. Counsel is directed to cure the defects, if any, raised by the Registry. Reply to be filed within due course. List the matter on **02.08.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

12.07.2024  
Lalit